

ORISSA ORDINANCE No. 2 OF 1971

**THE SAMBALPUR UNIVERSITY (VICE-CHANCELLOR
CONTINUANCE IN OFFICE) ORDINANCE, 1971**

*[Promulgated by the Governor of Orissa on the 27th May, 1971,
published in an extraordinary issue of the Orissa Gazette, dated the
27th May, 1971]*

AN

ORDINANCE

TO PROVIDE FOR THE CONTINUANCE IN OFFICE OF THE
VICE-CHANCELLOR OF THE SAMBALPUR UNIVERSITY.

WHEREAS the Legislature of the State of Orissa is not in session ;

AND WHEREAS the Governor of Orissa is satisfied that circumstances exist which render it necessary for him to take immediate action to provide for the continuance in office of the Vice-Chancellor of the Sambalpur University ;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution, the Governor of Orissa is pleased to make and promulgate the following Ordinance in the Twenty-second Year of the Republic of India :—

Short title
and commencement.

1. (1) This Ordinance may be called the Sambalpur University (Vice-Chancellor Continuance in Office) Ordinance, 1971.

(2) It shall come into force at once.

Continuance
in office of
the Vice-
Chancellor,
Sambalpur
University.

2. Notwithstanding anything contained in the Sambalpur University Act, 1966, the person appointed to act as the Vice-Chancellor of the Sambalpur University under the proviso to sub-section (8) of section 6 of the said Act and holding office as such immediately prior to the coming into force of this Ordinance shall continue to act as such for a further period of three months subject to the same terms and conditions as laid down in the said proviso : Orissa Act
22 of 1966.

Provided that if at any time prior to the expiry of the aforesaid period a person is duly appointed under the said sub-section (8) to fill up the vacancy in the office of the Vice-Chancellor, the person acting as the Vice-Chancellor as aforesaid shall cease to hold office with effect from the date of such appointment.

S. S. ANSARI

Governor of Orissa

Dated the 27th May, 1971.